

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 29/12 of NC-VI held on 12.01.2012

Meeting No. 29/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 12.01.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. S.K.Jain	DO	DIPP
2	Sh. A.K.Ojha	A.D	MSMEI
3	Sh. C.Gangadharan	Dy.DGFT	DGFT
4	Sh. S.K. Panigrahi	E.O.	DGFT

Committee ratified the minutes of the meeting No. 28/12 held on 05.01.2012 sent on 'E' mail to all members.. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice No.37 dated 23.08.2007.

1	470 Case No.:2/13/85-ALC3/2011	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00061/AM12/	RLA File :10/24/040/00006/AM12/	Lic.No/Date:1010043517 10.06.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussing with technical members present decided to approve the case as applied for by the firm as under :			
	Export Item	Qty.	Import Item	Qty.
	Chicken Masala (Blended with Coriander Powder- 49504.950 kgs together with other ingredients)	90,000.00 kgs	Coriander packed in 40 kgs Polypropylene Bags	50,000.00 kgs (including 1% wastage)
RA may take consequential action as per policy / procedure.				

2	471 Case No.:9/13/85-ALC3/2011	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00068/AM12/	RLA File :10/24/040/00008/AM12/	Lic.No/Date:1010043519	Approved

			10.06.2011	
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussing with technical members decided to approve the case as applied for by the firm as under :			
	Export Item	Qty.	Import Item	Qty.
	Meat Masala (Blended with Coriander powder- 49504.950 kgs together with other ingredients	1,23,000.00 kgs	Coriander packed in 40 kgs Polypropylene Bags	50,000.00 kgs (including 1 % wastage)
	RA may take consequential action as per policy / procedure.			

3	472 Case No.:10/13/85-ALC3/2011	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
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	HQ File :01/85/050/00069/AM12/	RLA File :10/24/040/00005/AM12/	Lic.No/Date:1010043516 10.06.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussing with technical members decided to approve the case as applied for by the firm as under :			
	Export Item	Qty.	Import Item	Qty.
	Coriander in Powder form packed in laminated pouch / Duplex Carton.	47.619 M.T	Coriander in raw form packed in 40 kgs polypropylene Bags.	48.095 MT (including 1% wastage)
	RA may take consequential action as per policy / procedure.			
4	473 Case No.:11/13/85-ALC3/2011	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00070/AM12/	RLA File :10/24/040/00009/AM12/	Lic.No/Date:1010043514 10.06.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussing with technical members decided to approve the case as applied for by the firm as under :			
	Export Item	Qty.	Import Item	Qty.
	Sambar Powder (Blended with coriander powder- 49504.950 kgs together with other ingredients	99,000.00 kg	Coriander packed in 40 kgs Polypropylene Bags	50,000.00 kg (including 1% wastage)
	RA may take consequential action as per policy / procedure.			
5	474 Case No.:12/13/85-ALC3/2011	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00071/AM12/	RLA File :10/24/040/00007/AM12/	Lic.No/Date:1010043518 10.06.2011	Approved

Fixation of adhoc norms under para 4.7 of HBP, Vol.I

The case was considered by the committee as per agenda. The committee after discussing with technical members decided to approve the case as applied for by the firm as under

Export Item	Qty.	Import Item	Qty.
Fish Masala (Blended with coriander powder- 49504.950 kgs together with other ingredients	1,23,000.00kgs	Coriander packed in 40 kgs Polypropylene Bags	50,000.00 kgs (including 1% wastage)

RA may take consequential action as per policy / procedure.

6	475 Case No.:13/13/85-ALC3/2011	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:								
	HQ File :01/85/050/00072/AM12/	RLA File :10/24/040/00010/AM12/	Lic.No/Date:1010043515 10.06.2011	Approved								
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I											
The case was considered by the committee as per agenda. The committee after discussing with technical members decided to approve the case as applied for by the firm as under												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Mixed Curry Powder (Blended with coriander powder- 49504.950 kgs together with other ingredients</td><td>95,000.00 kgs</td><td>Coriander packed in 40 kgs Polypropylene Bags</td><td>50,000.00 kgs (including 1% wastage)</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Mixed Curry Powder (Blended with coriander powder- 49504.950 kgs together with other ingredients	95,000.00 kgs	Coriander packed in 40 kgs Polypropylene Bags	50,000.00 kgs (including 1% wastage)
Export Item	Qty.	Import Item	Qty.									
Mixed Curry Powder (Blended with coriander powder- 49504.950 kgs together with other ingredients	95,000.00 kgs	Coriander packed in 40 kgs Polypropylene Bags	50,000.00 kgs (including 1% wastage)									
RA may take consequential action as per policy / procedure.												

7	476 Case No.:1/29/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00158/AM12/	RLA File :03/94/040/00654/AM12/	Lic.No/Date:0310661038	Deferred

		20.10.2011	
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I		
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Dept of pharmaceuticals and MSME. The case may be placed before the committee on receipt of comments.		

8	477 Case No.:2/29/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00159/AM12/	RLA File :03/94/040/00655/AM12/	Lic.No/Date:0310661029 20.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Dept of pharmaceuticals and MSME. The case may be placed before the committee on receipt of comments.			

9	478 Case No.:15/29/85-ALC3/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00172/AM12/	RLA File :03/94/040/00788/AM12/	Lic.No/Date:0310674938 05.01.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. Concerned RA may be requested to furnish the hard copy of the application and on receipt of application it may be referred to concerned technical authority for their comments.			

10	479 Case No.:7/29/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00164/AM12/	RLA File :34/24/040/00184/AM12/	Lic.No/Date:3410032407 07.12.2011	Rejected
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to reject the case as there is no manufacturing activity.			

11	480 Case No.:8/29/85-ALC3/2011	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00165/AM12/	RLA File :05/23/040/00310/AM12/	Lic.No/Date:0510307961 15.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Dept of pharmaceuticals and MSME. The case may be placed before the committee on receipt of comments			

12	481 Case No.:11/29/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00168/AM12/	RLA File :02/24/040/00167/AM12/	Lic.No/Date:0210171096 19.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. . The committee decided to defer the case as comments are awaited from Textile Commissioner. The case may be placed before the committee on receipt of comments			

13	482 Case No.:4/29/85-ALC3/2011	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00161/AM12/	RLA File :08/24/040/00207/AM12/	Lic.No/Date:0810106487 12.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME &MFPI. The case may be placed before the committee on receipt of comments			

14	483 Case No.:9/29/85-ALC3/2011	Party Name:SRI CHEMICALS	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00166/AM12/	RLA File :04/24/040/00228/AM12/	Lic.No/Date:0410130301 15.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME (chemical). The case may be placed before the committee on receipt of comments			

15	484 Case No.:14/29/85-ALC3/2011	Party Name:DAZZLER CONFECTIONERY CO.PVT.LTD.	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00171/AM12/	RLA File :17/24/040/00060/AM12/	Lic.No/Date:1710004566 19.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME The case may be placed before the committee on receipt of comments			
16	485 Case No.:6/29/85-ALC3/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00163/AM12/	RLA File :04/24/040/00239/AM12/	Lic.No/Date:0410131226 02.12.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. Since the export / import items pertains to Pharma Products, it was decided to transfer the application to NC-III.			

	486	Party Name:INDIAN WRITING	Meet No/Date:29/85-ALC3/2011	Status:
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17	Case No.:3/29/85-ALC3/2011	INSTRUMENTS (P) LTD;	12.01.2012	
	HQ File :01/85/050/00160/AM12/	RLA File :03/94/040/00622/AM12/	Lic.No/Date:0310665028 15.11.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the DIPP(TSW) vide their letter dated 12.1.2012. On the basis of the written comments committee decided to ratify the norms as under:			
	Export Item	Qty.	Import Item	Qty.
	Ball Pen Tips of Nickle Silver Wire Net content :Nickle silver wire Dia 1.60 MM of relevant Grade :	23,21,98,142.00 Number (15,789.473 kg.)	1. Nickle Silver Wire Dia 1.60 MM of relevant grade 2. Tungsten Carbide Balls	30,000.00 Kgs 23,45,20,124 Nos. (inclusive of 1% wastage)
	RA may take consequential action as per policy / procedure.			

18	487 Case No.:13/29/85-ALC3/2011	Party Name:BILCARE LIMITED	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00170/AM12/	RLA File :31/83/040/00187/AM12/	Lic.No/Date:3110052225 03.01.2012	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received . Committee directed to request RA concerned to furnish the hard copy of the application and necessary action may be taken on receipt of the same.			

19	488 Case No.:5/29/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00162/AM12/	RLA File :07/24/040/00358/AM12/	Lic.No/Date:0710084590 12.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			

	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME and directed to check the unit of measurement of export/ import item from concerned RA and firm because on export item quantity is mentioned 16550.00Litre whereas Import Item Quantity is for 33.920 M.T, please check and clarify.			
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20	489 Case No.:12/29/85-ALC3/2011	Party Name:APEEJAY SURRENDRA CORPORATE SERVICES LIMITED	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00169/AM12/	RLA File :02/24/040/00171/AM12/	Lic.No/Date:0210171136 20.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. . The committee decided to defer the case as comments are awaited from Tea Board. Committee directed to check the policy provision of Foreign Trade Policy (chapter- 4) and put up on file.			
21	490 Case No.:10/29/85-ALC3/2011	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00167/AM12/	RLA File :05/24/040/00305/AM12/	Lic.No/Date:0510310413 07.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are not received and directed to refer the case to MSME (chemical)Division for their exomments . The case may be placed before the committee on receipts of comments.			

22	491 Case No.:16/29/85-ALC3/2011	Party Name:S.R.S. PHARMACEUTICALS PVT. LTD.	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00173/AM12/	RLA File : 03/95/040/00831/AM12	Lic.No/Date :0310674968 05.01.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The case was considered by the committee as per agenda.The committee decided to defer the case as hard copy of the application is not received . Committee directed to request RA concerned to furnish the hard copy of the application and on receipt of application it may be referred to Dept. of pharmaceuticals for their comments.			

23	492 Case No.:11/4/85-ALC3/2011	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00011/AM12/	RLA File :03/94/040/00022/AM12/	Lic.No/Date:0310628064 26.04.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are not received from Dept . of C&PC and Pharmaceuticals. Reminder may be issued to expedite their comment and case may be examined on file with reference to earlier case if any.			

24	493 Case No.:15/36/85-ALC3/2010	Party Name:BASH GRANITES,	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status:
	HQ File :01/85/050/00160/AM11/	RLA File :32/24/040/00039/AM11/	Lic.No/Date:3210045997 04.11.2010	Rejected
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to reject the case as firm has not furnished the requisite information so for, as per the DIPP's letter dated 6.7.2011.			

25	494	Party Name:JAIN IRRIGATION SYSTEMS LTD	Meet No/Date:29/85-ALC3/2011 12.01.2012	Status: Deferred
	HQ File :01/85/162/0051/AM12	Fixation of SION for export product Dehydrated Onion in different cuts Kibbled/Minced/Granules/Powder/Sliced etc.		
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the MFPI vide their O.M.No 6/DGFT/2010 dated 21.12.2011 and discussed the requirement of various inputs for the export product. The discussions remained inconclusive and the matter may be listed in the next meeting for further consideration.			

